NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No. 80(ND)/2012 RT No.64/Chd/Pb/2016 with CA No.391/2012

Mr.Prince Sagar Jasuja & Anr.

...Petitioners

Versus.

M/s Shakti Spinner Ltd. & Ors.

...Respondents

Present:

Mr. Vaibhav Sahni, Advocate for the petitioners.

None for the respondents.

Learned counsel for the petitioners submits that he has informed Mr. Aalok Jagga, Advocate that the matter was not listed today but now the same has been shown in the supplementary list. In the interest of justice, adjourned to 30.11.2017 for arguments. Learned counsel for the parties are directed to comply with the previous order dated 11.10.2017, at least two days before the date fixed.

In case the consensus on the names of proposed valuers is not reached between both the parties, all the shareholders (who are parties in this case) are directed to appear in person.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

November 02, 2017